

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11457/2024

[Arising out of impugned final judgment and order dated 26-02-2024 in A482 No. 1675/2024 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

AYUSH TANDON & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 173157/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 173156/2024 - EXEMPTION FROM FILING O.T.

Date : 25-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Dinesh Dwivedi, Sr. Adv.
Mr. Krishnam Mishra, Adv.
Mr. Nishant Singh, AOR

For Respondent(s) :Mr. Shaurya Sahay, AOR
Mr. Aditya Kumar, Adv.
Ms. Ruchil Raj, Adv.

Mr. Ajay Kumar Singh, AOR
Mr. Yatharth Singh, Adv.
Mr. Divesh Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

On the request made by learned counsel for respondent no.2, finally, three weeks' time is granted to file Statement of Objections/counter affidavit.

List after three weeks.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)